

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S).14842/2023

(Arising out of impugned final judgment and order dated 06-09-2023 in CRLA No. 1583/2016 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

INDRA KUMAR SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and IA No.236257/2023-EXEMPTION FROM FILING O.T.)

Date : 24-11-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. V K Shukla, Sr. Adv.
Ms. Parul Shukla, AOR
Ms. Shreya Bhojnagarwala, Adv.
Ms. Shubhangi Pandey, Adv.

For Respondent(s) Ms. Vanshaja Shukla, AOR
Mr. Rishad Murtaza, Adv.
Ms. Ankeeta Appanna, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the petitioner, the matter is adjourned for two weeks.

(KAVITA PAHUJA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)